

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-102
IB-388/ND/2023
New IA/3367/2024

IN THE MATTER OF:

Sh. Rakesh Juneja

.....Applicant

Vs.

Canara Bank & Ors. {2}

.....Respondent

SECTION

U/s 94 IBC

Order delivered on 05.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :
For the Respondent : Mr. Hitesh Sachar, Adv. for R 1 & R 2
For the Personal Guarantor : Mr. Abhishek Anand, Mr. Karan Kohli, Mr. Yashasvi Bahuguna, Advs.
For the RP : Mr. Sunder Khatri, Mr. Naman Khatri, Ms. Puja Chaurasia, Mr. Ravi Grover, Advs.

ORDER

New IA/3367/2024:-

This is a report filed under Section 99 of IBC, 2016 filed by the Resolution Professional. Heard the submission made by Ld. Counsel on behalf of the Resolution Professional. Ld. Counsel on behalf of the Personal Guarantor is present and sought time to file their response. Time prayed for is granted. Ld. Counsel on behalf of the Financial Creditors is also present and sought copy of the report and also sought time for filing the response. Ld. Counsel on

behalf of the Resolution Professional undertakes to provide a copy of the report to Ld. Counsel on behalf of the Financial Creditors. Response on report be filed within a period of two weeks. List this application on **23.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)